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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 284/2005
OA 2324/2002

New Delhi, this the 09th day of December, 2005

HON'BLE MR. V.K. MAJOTRA, VICE-CHAIRMAN (A)
HON'BLE MR. MUKESH KUMAR GUPTA, MEMBER (J)

Kirori Ram aged about 50 years
Son of Shri Ram Chandra
R/o 60/2, Sabji Mandi Railway Colony,
Delhi
Now working as Chief Enquiry
Cum Reservation Supervisor,
Northern Railway,
New Delhi.Applicant.

(By Advocate Shri H.P. Chakravorty)

VERSUS

1. Mr. Thomas Verghese
General Manager,
Northern Railway,
Baroda House, New Delhi.
2. Mr. P.K. Goyal
Divisional Railway Manager,
Northern Railway,
New Delhi.Respondents.

(By Advocate Shri Narain Bhatia)

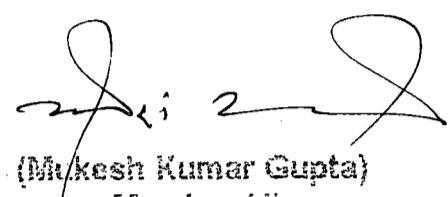
O R D E R (ORAL)

By Hon'ble Mr. V.K. Majotra, Vice-Chairman (A):-

Vide orders dated 03.7.2003 in OA 1361/2002 with OA 2324/2002, respondents were directed to consider the applicant for promotion as CE&RS in the grade of Rs.2000-3200/- w.e.f. 01.3.1993 with consequential benefits. In the compliance affidavit, respondents have stated that they have complied with the directions of this Court, re-fixing the pay of the applicant vide order dated 26.8.2005 (Annexure R-2) and applicant has also been paid arrears of Rs.27,739/- and Rs.26,058/- vide order dated 06.10.2005 (Annexure R-3). Respondents seem to have complied with directions of this Court. However, learned counsel for the applicant stated that respondents have paid only one-

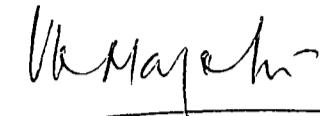


third of the amount due to the applicant. While these proceedings are dropped and notices to respondents are discharged, applicant shall be at liberty to challenge the Annexures R-2 and R-2 as per law.



(Mukesh Kumar Gupta)
Member (J)

/gkdg



(V.K. Majotra)
Vice-Chairman (A)

9.12.05